

ing of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1981-82.

(ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5650/82].

(3) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1981-82.

(ii) Annual Report of the Bharat Earth Movers Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5651/82].

(4)(i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, for the year 1981-82.

(ii) Annual Report of the Bharat Electronics Limited, for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-5652/82].

INDIAN POLICE SERVICE (UNIFORM) AMENDMENT RULES, 1982 TWENTIETH REPORT OF DEPUTY COMMISSIONER FOR LINGUISTIC MINORITIES IN INDIA FROM JULY, 1978 TO JUNE, 1980, AN EXPLANATORY NOTE IN REGARD TO THE REPORT AND STATEMENT FOR DELAY.

THE MINISTER OF STATE IN THE MINISTER OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): I beg to lay on the Table:

(1) A copy of the Indian Police Service (Uniform) Amendment Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 880 in Gazette of India dated the 23rd October, 1982 under sub-section (2)

of section 3 of the All India Services Act, 1951. [Placed in Library. See No. LT-5647/82].

(2) A copy of the Twentieth Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period from July, 1978 to June, 1980.

(3) An Explanatory Note (Hindi and English versions) in regard to the Report.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the Report mentioned at (2) above.

[Placed in Library. See No. LT-5648/82].

MR. SPEAKER: Shri Dharma Vir.

(Interruptions)

I am not immune to any suggestion from the House. I go according to the suggestion given. Still you do not try to cooperate with me. I work according to the wishes of the House. Why should you not cooperate?

Shri Dharma Vir.

BEEDI WORKERS WELFARE FUND (AMENDMENT) RULES, 1982 AND LIMESTONE AND DOLOMITE MINES LAMBOUR WELFARE FUND (AMENDMENT) RULES, 1981.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI DHARMA VIR): I beg to lay on the Table:

(1) A copy of the Beedi Workers Welfare Fund (Amendment) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 839 in Gazette of India dated the 21st August 1982 and 2nd October, 1982 under sub-section (4) of section 12 of the Beedi Workers Welfare Fund Act, 1976.

[Placed in Library. See No. LT-5653/82].

(2) A copy of the Limestone and Dolomite Mines Labour Welfare Fund (Amendment) Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 550 in Gazette of India